

06-02-2023

ct no. 13

Sl.5

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WPA 2120 of 2023

Paresh Dayabhai Rawal @ Paresh Rawal

-Versus-

The State of West Bengal & Ors.

Mr. Dhiraj Trivedi,
Mr. Varun Chugh,
Mr. V. Joshi,
Mr. Sushil Mishra,
Mr. Samrat Goswami,
Mr. Shailendra Mishra,
Mr. Bikash Kr. Singh,
Mr. Sunil Gupta,
Ms. Swapna Jha

....for the petitioner

Mr. Samim Ahammed,
Mr. Arka Maiti,
Mr. Arka Ranjan Bhattacharya

...for the respondent no. 3

This Court has heard Counsel for the parties and has perused the records.

The speech in question was made in Gujarati and there is no English translation of the text till date. There have been some comments against the speech by persons who may not necessarily understand Gujarati. Above all, the petitioner has clarified and has also tendered an apology.

Having regard to the whole facts and circumstances of the case, this Court is of the view that the further continuation of the FIR and the proceedings, in not desirable. Hence, FIR No. 153 dated 02.12.2022 shall stand quashed.

With the aforesaid observations, the writ petition shall stand disposed of.

There shall be no order as to costs.

All parties shall act on the server copy of this order duly downloaded from the official website of this Court.

(Rajasekhar Mantha, J.)